		Name of the corporate debtor: Galore Developers Private Limited													
		Date of commencement of CIRP: 09/02/2024													
		List of creditors as: 10/03/2025													
		List of Operational creditors (Government Dues)													
															(Amount in ₹)
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Income Tax Officer Ward -1(1) Pune through Shri S.P. Mokashi, Income tax Officer	23/02/2024	108,330	108,330	Operational Creditors (Govt. Dues)	NA	NA	No	-	-	-	-	-	Claim have been provisionally admitted
2	Solapur Municipal Cooperation Through Mr. Aaqshish Sudhakarrao Lokare, The Authorized Representative and Deputy Commissioner of Solapur Municipal Cooperation	29/01/2025	43,934,196	39,958,558	Operational Creditors (Govt. Dues)	NA	NA	No	-	-	-	3,975,638	-	Kindly refer Note 1 below
			44,042,526	40,066,888								3,975,638	-	

Note: 1:

Claim of Rs. 3,99,58,558 has been admitted which consist of a claim of Rs. 3,61,35,242 towards development charges town planning department along with Rs. 8,65,617/- towards Tax Department regarding Property tax Outward and Rs. 29,57,699/- towards water tax deparment outward.

Further an amount of Rs. 39,75,638 has not been admitted as the same was claimed as interest component from 10/02/2024 to 31/01/2025, i.e. for period during CIRP process and as moratorium is applicable the same cannot be charged.

**The claims are provisionally admitted on basis of preliminary verification as the SBoD / erstwhile Promoter are not cooperating with the RP thus the RP has verified the claims based on documents / details provided by the claimant and on basis of CD's bank statements as available with the RP and Rest of the amount is kept under verification in case the respective homebuyer provides the RP with the pending required detail, the same will be updated / modified accordingly.